

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1804 of 2026 /RG/LP Dated: 18 08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Salman Khan
S/O Mehraj Udin Khan
R/O Kaka Sahib Nawab Bazar, Tehsil Khas, District Srinagar

vide notification No. 2074 of 2025/RG/LP dated 18.06.2025 for a period of one year has been extended till 31.08.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 14/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 36047-54 RG/LP Dated: 18/8/2026 *A*

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocates Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Salman Khan, Advocate**
.....for information and necessary action.

Mujtaba 14/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1805 of 2026 /RG/LP Dated: 18 08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Junaid Habib Lone
S/O Habibullah Lone
R/O Kralpora Eid Ghah Mohalla, Tehsil & District Kupwara

vide notification No. 2042 of 2025/RG/LP dated 18.06.2025 for a period of one year has been extended till 31.08.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 14/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 36055-62 RG/LP Dated: 18/8/2026

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5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Junaid Habib Lone, Advocate**
.....for information and necessary action.

Mujtaba 14/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1806/2026 /RG/LP Dated: 18 08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Imtiyaz Ahmad
S/O Abdul Rouf
R/O Dhani, Tehsil Karnah, District Kupwara

vide notification No. 2039 of 2025/RG/LP dated 18.06.2025 for a period of one year has been extended till 31.08.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 14/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 36063-70 RG/LP Dated: 18/8/2026 @

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kupwara**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Imtiyaz Ahmad, Advocate**
.....for information and necessary action.

Mujtaba 14/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1807 of 2026 /RG/LP Dated: 18 08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Aamir Farooq
S/O Farooq Ahmad Bhat
R/O Andergam Allahi Mohalla, Tehsil Pattan, District Baramulla

vide notification No. 2016 of 2025/RG/LP dated 17.06.2025 for a period of one year has been extended till **31.08.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 14/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 36071-88 RG/LP Dated: 18/8/2026

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aamir Farooq, Advocate**
.....for information and necessary action.

Mujtaba 14/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1808/2026 /RG/LP Dated: 18 08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Athar Rashid
S/O Ab Rashid Lone
R/O Wayil Tehsil & District Ganderbal

vide notification No. 2015 of 2025/RG/LP dated 17.06.2025 for a period of one year has been extended till **31.08.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 14/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 36089-96 RG/LP Dated: 18/8/2026 @

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ganderbal**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Athar Rashid, Advocate**
.....for information and necessary action.

Mujtaba 14/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1809/2026 /RG/LP Dated: 18 08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Ifraka Yousuf
D/O Mohd Yousuf Lone
R/O Laram, Tehsil & District Anantnag

vide notification No. 2038 of 2025/RG/LP dated 18.06.2025 for a period of one year has been extended till **31.08.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 14/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 36097-104 RG/LP Dated: 18/8/2026

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ifraka Yousuf, Advocate**
.....for information and necessary action.

Mujtaba 14/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1810 of 2026/RG/LP Dated: 18 08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohammad Irfan Qurashi
S/O M Sulaman Qurashi
R/O Qureshi Mohalla Nambla, Tehsil Uri, District Baramulla

vide notification No. 989 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended till 31.08.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 14/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 36105-12 RG/LP Dated: 18/08/2026

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1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Irfan Qurashi, Advocate**
.....for information and necessary action.

Mujtaba 14/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1811 of 2026 /RG/LP Dated: 18 08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Saadiya Rafiq
D/O Rafiq Ahmad
R/O Kaprin Lone Mohalla, Tehsil & District Shopian

vide notification No. 1574 of 2025/RG/LP dated 16.05.2025 for a period of one year has been extended till **31.08.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 14/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 36113-20 RG/LP Dated: 18/08/2026 (2) 8

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2. Secretary, Bar Council of India, New Delhi.
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4. President, District Court Bar Association, **Shopian**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Saadiya Rafiq, Advocate**
.....for information and necessary action.

Mujtaba 14/08/26
Registrar Administration
(4) 8

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1812 of 2026/RG/LP Dated: 18 08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sarmad Bashir Zargar
D/O Bashir Ahmad Zargar
R/O Baghe Sannah Badam Bagh, Tehsil Sopore, District Baramulla

vide notification No. 1926 of 2024/RG/LP dated 30.05.2024 for a period of one year has been extended till **31.08.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 14/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 36121-28 RG/LP Dated: 18/08/2026 @ 18

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sarmad Bashir Zargar, Advocate**
.....for information and necessary action.

Mujtaba 14/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1813 of 2026/RG/LP Dated: 18 08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Aaqib Ahmad Koka
S/O Mohd Yousuf Koka
R/O Zoonipora Chattergam, Tehsil Baghati Kanipora, District Budgam

vide notification No. 1171 of 2021/RG/LP dated 15.09.2021 for a period of one year has been extended till **31.08.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 14/8/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 36129-36 RG/LP Dated: 18/08/2026 @

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aaqib Ahmad Koka, Advocate**
.....for information and necessary action.

Mujtaba 14/08/26
Registrar Administration
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HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1814 of 2026/RG/LP Dated: 18 08.2026

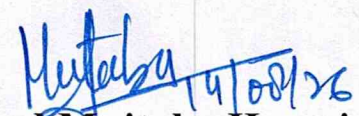
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Irshad Ahmad Ganai
S/O Ab Rahman Ganai
R/O Zahid Pora Darigund, Tehsil Srigufwara, District Anantnag

vide notification No. 817 dated 20.09.2019 for a period of one year has been extended till 31.08.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

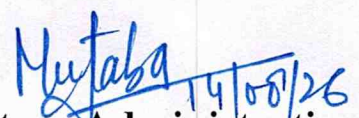
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 36137-44 RG/LP Dated: 18/08/2026 A

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3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Irshad Ahmad Ganai, Advocate**
.....for information and necessary action.


Registrar Administration
A

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1815 of 2026 RG/LP Dated: 18 08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Syed Naiyla Hamdani
D/O Syed Mohd Ayub
R/O Dukani Sangeen K.K Moulla Khan Kahi Moulla, Tehsil & District
Srinagar

vide notification No. 2382 of 2025/RG/LP dated 22.07.2025 for a period of one year has been extended till **31.08.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 14/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 36/45-52 RG/LP Dated: 18/08/2026

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4. President, Kashmir Advocates Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Syed Naiyla Hamdani, Advocate**
.....for information and necessary action.

Mujtaba 14/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1816 of 2026/RG/LP Dated: 18 08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sadaf Masoodi
D/O Mohamad Matiullah Masoodi
R/O Gugloosa, Tehsil Trehgam, District Kupwara

vide notification No. 2080 of 2025/RG/LP dated 18.06.2025 for a period of one year has been extended till **31.08.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 14/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 36153-60 RG/LP Dated: 18/08/2026 @ 8

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kupwara**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sadaf Masoodi, Advocate**
.....for information and necessary action.

Mujtaba 14/08/26
Registrar Administration
@ 8

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1817 of 2025/RG/LP Dated: 18 08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Muskan Showkat
D/O Showkat Ahmad Shah
R/O Bumhama, Tehsil Drugmullah, District Kupwara

vide notification No. 2057 of 2025/RG/LP dated 18.06.2025 for a period of one year has been extended till **31.08.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 14/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 36161-68 RG/LP Dated: 18/08/2026 @

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kupwara.**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Muskan Showkat, Advocate**
.....for information and necessary action.

Mujtaba 14/08/26
Registrar Administration
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HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1818 of 2026 /RG/LP Dated: 18 08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Owais Manzoor
S/O Manzoor Ahmad Khanday
R/O Mastpora, Tehsil Keller, District Shopian

vide notification No. 2355 of 2025/RG/LP dated 19.07.2025 for a period of one year has been extended till 31.08.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 14/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 36169-76 RG/LP Dated: 18/08/2026 *(A)*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Shopian.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Owais Manzoor, Advocate**
.....for information and necessary action.

Mujtaba 14/08/26
Registrar Administration
(A)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1802 of 2026/RG/LP Dated: 14 08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Vasu Pandita
S/O Manoj Pandita
R/O Irkumoo, Tehsil Kokernag, District Anantnag
A/P Govt. Quarter No.23/C, Gandhi Nagar, District Jammu

vide notification No. 2138 of 2025/RG/LP dated 17.07.2025 for a period of one year has been extended till **31.08.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 14/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 35832-41 RG/LP Dated: 14/08/2026

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1. Principal District and Sessions Judge, Anantnag/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag.
5. President, J&K High Court Bar Association, Jammu.
6. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
7. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
8. **Mr. Vasu Pandita, Advocate**
.....for information and necessary action.

Mujtaba 14/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 18200/2026/RG/LP Dated: 18 08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mubashir Ahmad Ganiee
S/O Mushtaq Ahmad Ganiee
R/O Beerwah Tehsil Beerwah, District Budgam

vide notification No. 2331 of 2025/RG/LP dated 19.07.2025 for a period of one year has been extended till **31.08.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 14/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 36185-92 RG/LP Dated: 18/08/2026 (A) *8/13*

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mubashir Ahmad Ganiee, Advocate**
.....for information and necessary action.

Mujtaba 14/08/26
Registrar Administration
(A) *8/13*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1821 of 2026/RG/LP Dated: 18 08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Riyaz Ahmad Darzi

S/O Abdul Gani Darzi

R/O Nai Basti Khanabal, Tehsil & District Anantnag

vide notification No. 2357 of 2025/RG/LP dated 19.07.2025 for a period of one year has been extended till **31.08.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 14/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 36193-200 RG/LP Dated: 18/08/2026 (1) *814*

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Anantnag**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Anantnag**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Riyaz Ahmad Darzi, Advocate**
.....for information and necessary action.

Mujtaba 14/08/26
Registrar Administration
(1) *814*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1822 of 2026/RG/LP Dated: 18 08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Banafsha Baida

D/O Tariq Ahmad Mota

R/O Dabtal Zainakadal, Gurgari Mohalla, District Srinagar

vide notification No. 2294 of 2025/RG/LP dated 19.07.2025 for a period of one year has been extended till 31.08.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 14/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 36201-08 RG/LP Dated: 18/08/2026 (H) *MS*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocates Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Banafsha Baida, Advocate**

.....for information and necessary action.

Mujtaba 14/08/26
Registrar Administration
(H) *MS*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1823 of 2026/RG/LP Dated: 18 08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Afnan Ali

S/O Showkat Ali Khan

R/O Rawalpura, Tehsil Chanapora, District Srinagar

vide notification No. 2289 of 2025/RG/LP dated 19.07.2025 for a period of one year has been extended till **31.08.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 14/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 36209-16 RG/LP Dated: 18/08/2026 *(L)* *805*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocates Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Afnan Ali, Advocate**
.....for information and necessary action.

Mujtaba 14/08/26
Registrar Administration
(L) *805*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1824 of 2026/RG/LP Dated: 18 08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Muhallil Ahmad Wani

S/O Showkat Ahmad Wani

R/O Usmania Colony Baghi Mehtab, Tehsil South Srinagar, District Srinagar

vide notification No. 896 of 2024/RG/LP Dated 30.05.2024 for a period of one year has been extended till **31.08.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 14/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 36217-24 RG/LP Dated: 18/08/2026 @ *RMS*

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Srinagar**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocates Association, **Srinagar**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Muhallil Ahmad Wani, Advocate**
.....for information and necessary action.

Mujtaba 14/08/26
Registrar Administration
@ *RMS*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1825 of 2026 /RG/LP Dated: 18 08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Asif Hassan Mian
S/O Ghulam Hassan Mian
R/O Gundi Ari, Tehsil Kangan, District Ganderbal

vide notification No. 862 of 2024/RG/LP dated 30.05.2024 for a period of one year has been extended till **31.08.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 14/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 36225-32 RG/LP Dated: 18/8/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ganderbal**.
2. Secretary, Bar Council of India, New Delhi.
3. ✓ Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ganderbal**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Asif Hassan Mian**, Advocate
.....for information and necessary action.

Mujtaba 14/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1826/2026 /RG/LP Dated: 18 08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mubashir Fazal
S/O Choudry Fazal Din Deader
R/O Goose Tehsil & District Kupwara

vide notification No. 904 of 2024/RG/LP Dated 30.05.2024 for a period of one year has been extended till **31.08.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 14/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 36233-40 RG/LP Dated: 18/8/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mubashir Fazal, Advocate**
.....for information and necessary action.

Mujtaba 14/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1097 of 2026 /RG/LP Dated: 18 08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Zameer Ahmad Shah

S/O Ab Rashid Shah

R/O Mashwara Arminakh Peer Mohalla, Tehsil Keller, District Shopian

vide notification No. 2618 of 2025/RG/LP Dated 20.08.2025 for a period of one year has been extended till **31.08.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba
(Syed Mujtaba Hussain)
Registrar Administration

No: 36241-48 RG/LP Dated: 18/8/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Shopian**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Shopian**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zameer Ahmad Shah, Advocate**
.....for information and necessary action.

Mujtaba
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 10204/2026/RG/LP Dated: 18 08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Ruby Jan

D/O Farooq Ahmad Sathoo

R/O Nowshera Khawaja Pora, Tehsil Zadibal, District Srinagar

vide notification No. 2696 of 2025/RG/LP Dated 22.08.2025 for a period of one year has been extended till 31.08.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 14/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 36249-56 RG/LP Dated: 18/8/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocates Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ruby Jan, Advocate**
.....for information and necessary action.

Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1829 of 2026 /RG/LP Dated: 18 08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Falak Manzoor Mir
D/O Manzoor Ahmad Mir
R/O Village Kulangam, Tehsil Handwara, District Kupwara

vide notification No. 2644 of 2025/RG/LP Dated 21.08.2025 for a period of one year has been extended till **31.08.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 14/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 36257-64 RG/LP Dated: 18/8/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kupwara**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kupwara**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Falak Manzoor Mir, Advocate**
.....for information and necessary action.

Mujtaba 14/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 18308/2026/RG/LP Dated: 18 08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Anam Jan

D/O Fayaz Ahmad Dagga

**R/O Abu Baqr Colony Bemina Bypass, Tehsil Sheltang (HMT),
District Srinagar**

vide notification No. 2628 of 2025/RG/LP Dated 21.08.2025 for a period of one year has been extended till 31.08.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba Hussain
(Syed Mujtaba Hussain)
Registrar Administration

No: 36256-72 RG/LP Dated: 18/8/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocates Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Anam Jan, Advocate**

.....for information and necessary action.

Mujtaba Hussain
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1031 of 2026 /RG/LP Dated: 10-08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Danish Iqbal

S/O Mohammad Iqbal Haji

R/O Sheikh Mohallal Bongam, Tehsil & District Shopian

vide notification No. 2639 of 2025/RG/LP Dated 21.08.2025 for a period of one year has been extended till 31.08.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 14/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 36273-80 RG/LP Dated: 10/8/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Shopian**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Shopian**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Danish Iqbal, Advocate**
.....for information and necessary action.

Mujtaba 14/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1832 of 2026 /RG/LP Dated: 18 08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Aamir Ali Wani

S/O Ali Mohd Wani

R/O Chetros Budroo, Tehsil Sallar, District Anantnag

vide notification No. 1811 of 2022/RG/LP dated 11.11.2022 for a period of one year has been extended till 31.08.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 14/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 36281-88 RG/LP Dated: 18/8/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Anantnag**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Anantnag**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aamir Ali Wani, Advocate**
.....for information and necessary action.

Mujtaba 14/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1833 of 2026/RG/LP Dated: 18 08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Bisma Farooq

D/O Farooq Ahmad Khanday

R/O Muqdam Mohalla Meej, Tehsil Pampore, District Pulwama

vide notification No. 2636 of 2025/RG/LP Dated 21.08.2025 for a period of one year has been extended till **31.08.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 14/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 36289-96 RG/LP Dated: 18/8/2026 (H) *MS*

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Pulwama**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Pulwama**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bisma Farooq, Advocate**
.....for information and necessary action.

Mujtaba 14/08/26
Registrar Administration
(H) *MS*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1834 of 2026 /RG/LP Dated: 18 08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Kamran Zaffar

S/O Zaffar Ali Mattoo

R/O Mattoo Villa, Tehsil Charie Sharief, District Budgam

vide notification No. 2325 of 2025/RG/LP Dated 19.07.2025 for a period of one year has been extended till **31.08.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 14/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 36297-34 /RG/LP Dated: 18/08/2026 *Q* *AR*

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kamran Zaffar, Advocate**
.....for information and necessary action.

Mujtaba 14/08/26
Registrar Administration
Q *AR*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1839 of 2026 /RG/LP Dated: 20 08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ajit Singh Sohil
S/O Shri Kirpal Singh
R/O H.No.124, Inyar Sujmatna, Pogal Paristan, Tehsil Ramsu, District- Ramban
A/P H.No. A/36, Basant Nagar, Janipur, Jammu Pincode

vide notification No. 41 of 2023/RG/LP dated 10.02.2023 for a period of one year has been extended till **31.08.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 20/8/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 36668-75 RG/LP Dated: 20/8/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Ramban
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Ajit Singh Sohil, Advocate
.....for information and necessary action.

Mujtaba 20/8/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1840 of 2026 RG/LP Dated: 20 08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shahnoor Bakhtiyar Parae
S/O Shri Nasir Iqbal Parae
R/O H.No.41, Ward No.7, Village Dharampura, Tehsil Bhaderwah, District Doda

vide notification No. 1172 of 2023/RG/LP dated 03.06.2023 for a period of one year has been extended till 31.08.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

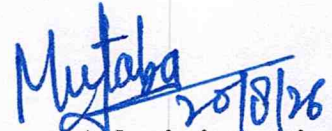
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 36676-83 RG/LP Dated: 20/08/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Doda
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Shahnoor Bakhtiyar Parae, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 184/08/2026/RG/LP Dated: 20 08.2026

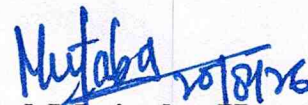
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Riya Aggarwal
D/O Shri Anil Aggarwal
R/O H.No.148, Sec-1, Trikuta Nagar, Tehsil & District Jammu

vide notification No. 2157 of 2023/RG/LP dated 28.09.2023 for a period of one year has been extended till 31.08.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

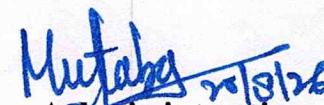
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 36684-91 RG/LP Dated: 20/08/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Riya Aggarwal, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1842 of 2026/RG/LP Dated: 20 08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Amir Ajaz
S/O Shri Malik Zada Ajaz Ul Haq
R/O Topa, Upper Dudaj Tehsil Darhal District Rajouri.

vide notification No. 1472 of 2025/RG/LP dated 15.05.2025 for a period of one year has been extended till 31.08.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 20/8/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 36692-99 RG/LP Dated: 20/08/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Rajouri
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Amir Ajaz, **Advocate**
.....for information and necessary action.

Mujtaba 20/8/26
Registrar Administration

A

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1843 of 2026/RG/LP Dated: 20 08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Priya Kaith
D/o Shri Suram Chand
R/o Garhi Ward No. 02, Tehsil Jammu North & District Jammu

vide notification No.1524 of 2024/RG/LP dated 16.05.2025 for a period of one year has been extended till 31.08.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 20/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 36700-07 RG/LP Dated: 20/08/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Priya Kaith, Advocate
.....for information and necessary action.

Mujtaba 20/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1844 of 2026/RG/LP Dated: 20 08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Abhijeet Sharma
S/o Shri Sh G.L Sharma
R/o 45/C, Lane No. 23, Bhawani Nagar, Janipur Tehsil and District Jammu

vide notification No. 1894 of 2025/RG/LP dated 16.06.2025 for a period of one year has been extended till 31.08.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 20/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 36708-15 RG/LP Dated: 20/08/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Abhijeet Sharma, Advocate
.....for information and necessary action.

Mujtaba 20/08/26
Registrar Administration
①

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1845 of 2026/RG/LP Dated: 20 08.2026

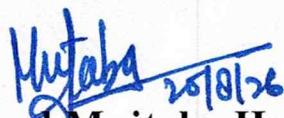
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Abhimanyu Singh
S/o Shri Rajesh Kumar Singh
R/o Village Chhan Matlooni, Tehsil Ghagwal & District Samba

vide notification No. 1895 of 2025/RG/LP dated 16.06.2025 for a period of one year has been extended till 31.08.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 36716-23 RG/LP Dated: 20/08/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Samba
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Abhimanyu Singh, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1846 of 2026/RG/LP Dated: 20 08.2026

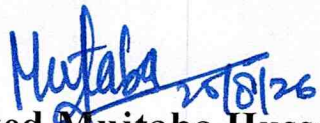
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Abhishek Sharma
S/o Shri Radha Krishan
R/o Village Mela, Tehsil Hiranagar & District Kathua

vide notification No. 1896 of 2025/RG/LP dated 16.06.2025 for a period of one year has been extended till 31.08.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 36724-31 RG/LP Dated: 20/08/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kathua
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Abhishek Sharma, **Advocate**
.....for information and necessary action.


Registrar Administration


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 18470/2026 RG/LP Dated: 20 08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Akarshak Saroop
S/o Shri Sanjay Sharma
R/o Ward No. 10, Rampur Tehsil and District Rajouri

vide notification No. 1902 of 2025/RG/LP dated 16.06.2025 for a period of one year has been extended till 31.08.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 36732-39 RG/LP Dated: 20/08/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Rajouri
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Akarshak Saroop, **Advocate**
.....for information and necessary action.


Registrar Administration

(16)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1848 of 2026 RG/LP Dated: 20 08.2026

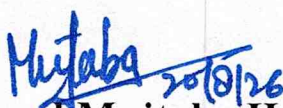
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Ambra Verma
D/o Late Shri Ashok Verma
R/o H.No. 153, Pacci Dakhi, Mubarak Mandi Tehsil and District Jammu

vide notification No. 1803 of 2025/RG/LP dated 16.06.2025 for a period of one year has been extended till 31.08.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

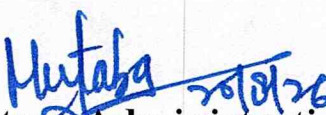
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 36740-47 RG/LP Dated: 20/08/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Ambra Verma, **Advocate**
.....for information and necessary action.


Registrar Administration


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1849 of 2024 RG/LP Dated: 20 08.2026

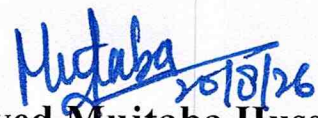
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Anirudh Sharma
S/o Shri Suresh Chander
R/o Ward No. 8, Nowshera, Tehsil Nowshera & District Rajouri

vide notification No. 1905 of 2025/RG/LP dated 16.06.2025 for a period of one year has been extended till 31.08.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

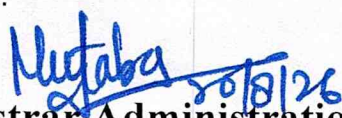
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 36748-55 RG/LP Dated: 20/08/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Rajouri
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Anirudh Sharma, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 18509/2026/RG/LP Dated: 20 08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Aroshi Mahajan
D/o Shri Yog Raj
R/o Bhatti Barigarh, Tehsil Majalta & District Udhampur

vide notification No. 1907 of 2025/RG/LP dated 16.06.2025 for a period of one year has been extended till 31.08.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 20/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 36756-63 RG/LP Dated: 20/08/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Udhampur
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Aroshi Mahajan, **Advocate**
.....for information and necessary action.

Mujtaba 20/08/26
Registrar Administration
(1)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1851 of 2026/RG/LP Dated: 20 08.2026

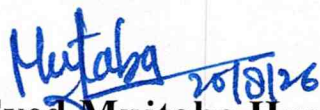
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Bhumika Verma
D/o Shri Romesh Kumar
R/o Village Beril, Ward No. 08, near GMS, Tehsil Billawar & District Kathua

vide notification No. 1911 of 2025/RG/LP dated 16.06.2025 for a period of one year has been extended till 31.08.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

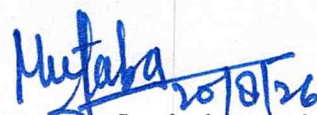
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 36764-71 RG/LP Dated: 20/08/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kathua
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Bhumika Verma, **Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1852 of 2026 RG/LP Dated: 20 08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Gaurav Maroach
S/o Shri Prem Chand
R/o Village Kotla P.O Adlehar Tehsil Arnia District Jammu

vide notification No. 1912 of 2025/RG/LP dated 16.06.2025 for a period of one year has been extended till 31.08.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 20/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 36772-79 RG/LP Dated: 20/08/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Gaurav Maroach, **Advocate**
.....for information and necessary action.

Mujtaba 20/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1853 of 2026/RG/LP Dated: 20 08.2026

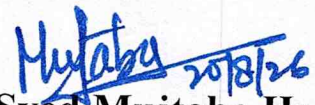
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Hamira Choudhary
D/o Shri Mohd Bashir
R/o Village Choudhary Nar, Tehsil and District Rajouri

vide notification No. 1914 of 2025/RG/LP dated 16.06.2025 for a period of one year has been extended till 31.08.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

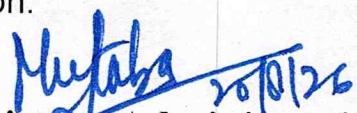
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 36780-87 RG/LP Dated: 20/08/2026 ✓

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Rajouri
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Hamira Choudhary, **Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1854 of 2026/RG/LP Dated: 20 08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Hifsa

D/o Shri Khursheed Ahmed

R/o Gingal Mohara Baramulla, Tehsil Uri & District Baramulla

vide notification No. 1916 of 2025/RG/LP dated 16.06.2025 for a period of one year has been extended till 31.08.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

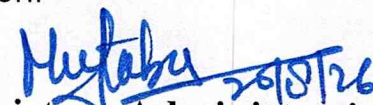
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 3 6788-95RG/LP Dated: 20/08/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Baramulla
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Hifsa, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1855 of 2026/RG/LP Dated: 2008.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Imtiyaz Ahmed
S/o Shri. Shams Din
R/o Chassote (B), P/O Balmatkot, Tehsil Mahore & District Reasi

vide notification No. 1917 of 2025/RG/LP dated 16.06.2025 for a period of one year has been extended till 31.08.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

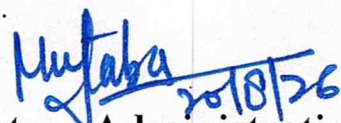
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 36796-803RG/LP Dated: 20/08/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Reasi
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Imtiyaz Ahmed, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1856 of 2026/RG/LP Dated: 20 08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ishtiaq Ahmed
S/o Shri Mushtaq Ahmed
R/o Galhutti, Qazi Mohalla Daran, Tehsil Manjakote & District Rajouri

vide notification No. 1919 of 2025/RG/LP dated 16.06.2025 for a period of one year has been extended till 31.08.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 20/8/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 36807-11 RG/LP Dated: 20/08/2026²

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Rajouri
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Ishtiaq Ahmed, **Advocate**
.....for information and necessary action.

Mujtaba 20/8/26
Registrar Administration

Q

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 18570/2026/RG/LP Dated: 20 08.2026

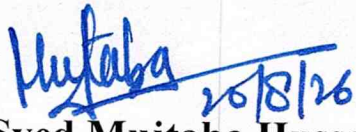
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Kajal Kour
D/o Shri Harnam Singh
R/o Guru Teg Bahadur Nagar, Channi Rama, Tehsil Bahu & District Jammu

vide notification No. 1921 of 2025/RG/LP dated 16.06.2025 for a period of one year has been extended till 31.08.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

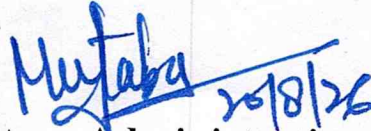
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 36812-19 RG/LP Dated: 20/08/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Kajal Kour, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1858 of 2026 /RG/LP Dated: 20 08.2026

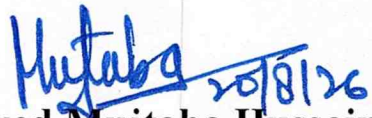
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Karan Gupta
S/o Shri Surinder Pal Gupta
R/o Plot No. 14, Near Bhagat Singh Chowk, Shopping Centre, Bakshi Nagar,
Tehsil and District Jammu

vide notification No. 1922 of 2025/RG/LP dated 16.06.2025 for a period of one year has been extended till 31.08.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 36820-27 RG/LP Dated: 20/08/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Karan Gupta, **Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1859 of 2026/RG/LP Dated: 20 08.2026

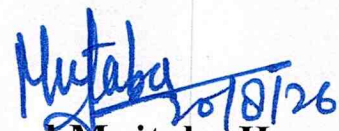
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Kulbushan Kumar
S/o Shri Rattan Chand
R/o Village Sira, Tehsil Latti-Marothi & District Udhampur

vide notification No. 1943 of 2025/RG/LP dated 17.06.2025 for a period of one year has been extended till 31.08.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 36828-35 RG/LP Dated: 20/08/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Udhampur
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Kulbushan Kumar, **Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 18609/2026/RG/LP Dated: 20 08.2026

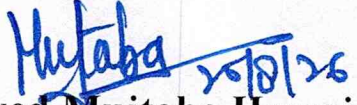
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mani Sharma
S/o Shri Surinder Kumar
R/o H.No. 25, Ward No.11, Mohalla Mandia Tehsil and District Reasi

vide notification No. 1924 of 2025/RG/LP dated 16.06.2025 for a period of one year has been extended till 31.08.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 36836-43 RG/LP Dated: 20/08/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Reasi
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Mani Sharma, **Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1861 of 2026/RG/LP Dated: 20 08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Mansoor Bano
D/o Shri Noor Mohd. Bhat
R/o Gool, Tehsil Gool & District Ramban

vide notification No. 1926 of 2025/RG/LP dated 16.06.2025 for a period of one year has been extended till 31.08.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 20/8/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 36844-51 RG/LP Dated: 20/08/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Ramban
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Mansoor Bano, **Advocate**
.....for information and necessary action.

Mujtaba 20/8/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1862 of 2026/RG/LP Dated: 20 08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

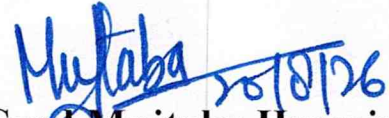
Ms. Meenakshi Sharma
D/o Shri Krishan Chand

R/o Dhar Road near JK Channel, BDO office, Kallar, Tehsil and District
Udhampur

vide notification No. 1927 of 2025/RG/LP dated 16.06.2025 for a period of one
year has been extended till 31.08.2027 subject to the verification of his/her
Certificates/LL.B Degrees from the concerned University and verification of
his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be
sought before the date of expiry unless the absolute/final enrollment as an
Advocate is ordered there before.**

By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 36852-59 RG/LP Dated: 20/08/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next
issue of Government Gazette.
4. President, District Court Bar Association, Udhampur
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on
the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and
also keeping record of the same.
7. Ms. Meenakshi Sharma, **Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1863 of 2026 /RG/LP Dated: 20 08.2026

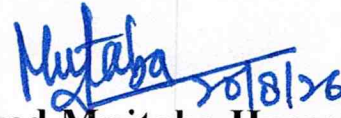
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Nadeem Hussain
S/o Shri Khalid Hussain
R/o Chillad, Tehsil Arnas & District Reasi

vide notification No. 1931 of 2025/RG/LP dated 16.06.2025 for a period of one year has been extended till 31.08.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

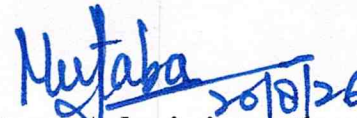
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 36860-67 RG/LP Dated: 20/08/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Reasi
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Nadeem Hussain, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1864 of 2026/RG/LP Dated: 20/08 08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohammed Aamer Dar
S/o Shri Abdul Qadeer Dar
R/o Potha, Tehsil Surankote & District Poonch

vide notification No. 1932 of 2025/RG/LP dated 16.06.2025 for a period of one year has been extended till 31.08.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 20/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 36868-75 RG/LP Dated: 20/08/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Poonch
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Mohammed Aamer Dar, Advocate
.....for information and necessary action.

Mujtaba 20/08/26
Registrar Administration
Q

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1865 of 2026/RG/LP Dated: 20 08.2026

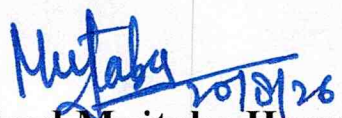
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohd Aslam
S/o Shri Sultan Mohd
R/o Mohargarh P/o Sarna, Tehsil and District Samba

vide notification No. 1934 of 2025/RG/LP dated 16.06.2025 for a period of one year has been extended till 31.08.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

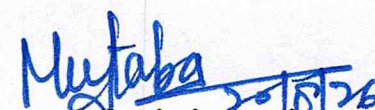
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 36876-83 RG/LP Dated: 20/08/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Samba
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Mohd Aslam, Advocate
.....for information and necessary action.


Registrar Administration



HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1866 of 2026/RG/LP Dated: 20 08.2026

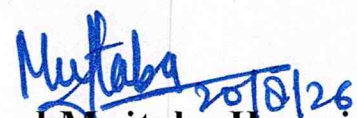
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohd. Irfan
S/o Shri Mohd Hussain
R/o Near Govt. Middle School Rani Badhater, Tehsil Nowshera & District Rajouri.

vide notification No. 1935 of 2025/RG/LP dated 16.06.2025 for a period of one year has been extended till 31.08.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 36884-91 RG/LP Dated: 20/08/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Rajouri
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Mohd. Irfan, **Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1867 of 2026 /RG/LP Dated: 20 08.2026

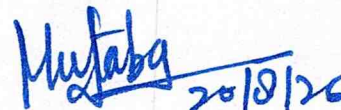
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Muskan Hamdani
D/o Shri Javaid Hussain Shah
R/o Village Sanai, Tehsil Surankote & District Poonch

vide notification No. 1937 of 2025/RG/LP dated 16.06.2025 for a period of one year has been extended till 31.08.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 36892-99 RG/LP Dated: 20/08/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Poonch
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Muskan Hamdani, **Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1868 of 2026/RG/LP Dated: 20 08.2026

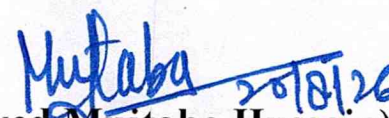
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Mussarat Yasmeen
D/o Shri Sardar Mohd Majid Khan
R/o Village Bhenchh Tehsil Haveli & District Poonch

vide notification No. 1938 of 2025/RG/LP dated 16.06.2025 for a period of one year has been extended till 31.08.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 36900-07 RG/LP Dated: 20/08/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Poonch
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Mussarat Yasmeen, **Advocate**
.....for information and necessary action.


Registrar Administration


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1869 of 2026/RG/LP Dated: 20 08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

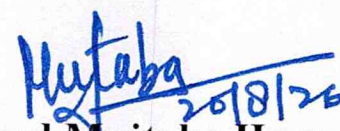
Mr. Nadeem Ahmed
S/o Shri Shabir Ahmed

R/o Lah, Laha, P/O Behrote, Thanamandi, Tehsil Thanamandi & District Rajouri

vide notification No. 1939 of 2025/RG/LP dated 16.06.2025 for a period of one year has been extended till 31.08.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 36908-15 RG/LP Dated: 20/08/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Rajouri
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Nadeem Ahmed, **Advocate**
.....for information and necessary action.


Registrar Administration

(R)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1870 of 2026/RG/LP Dated: 20 08.2026

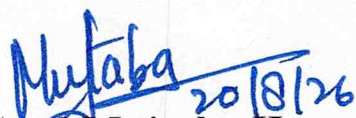
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Palvi Devi
D/o Shri Surinder Kumar
R/o Village Haripur, Tehsil Suchetgarh & District Jammu

vide notification No. 1949 of 2025/RG/LP dated 17.06.2025 for a period of one year has been extended till 31.08.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 36916-23 RG/LP Dated: 20/08/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Palvi Devi, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1871 of 2026/RG/LP Dated: 20 08.2026

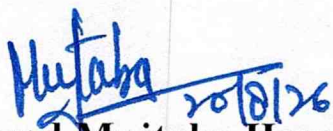
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Pariyat Dagyal
S/o Shri Pardeep Kumar
R/o Kanak Mandi, H.No. EP650, Mohalla Daru Gira, Tehsil and District Jammu

vide notification No. 1951 of 2025/RG/LP dated 17.06.2025 for a period of one year has been extended till 31.08.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 36924-31 RG/LP Dated: 20/08/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Pariyat Dagyal, **Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 18729/2026 RG/LP Dated: 20 08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Parteek Raina
S/o Shri Pawan Kumar Raina
R/o Ward No. 10, Raj Bagh, Tehsil and District Kathua

vide notification No. 1952 of 2025/RG/LP dated 17.06.2025 for a period of one year has been extended till 31.08.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 20/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 36932-39 RG/LP Dated: 20/08/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kathua
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Parteek Raina, **Advocate**
.....for information and necessary action.

Mujtaba 20/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1873 of 2026/RG/LP Dated: 20 08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Pawan Singh
S/o Shri Sewa Singh
R/o Blath Halla, Halla Dhandrath, Tehsil and District Ramban

vide notification No. 1953 of 2025/RG/LP dated 17.06.2025 for a period of one year has been extended till 31.08.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 20/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 36940-47 RG/LP Dated: 20/08/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Ramban
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Pawan Singh, Advocate
.....for information and necessary action.

Mujtaba 20/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 18740/2026/RG/LP Dated: 20 08.2026

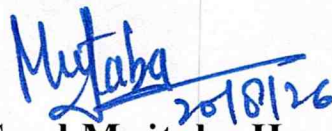
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Pragati Sangra
D/o Shri Sunil Sangra
R/o H.No. 10, Sector-2, Housing Colony, Tehsil and District Kathua

vide notification No. 1954 of 2025/RG/LP dated 17.06.2025 for a period of one year has been extended till **31.08.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 36948-55 RG/LP Dated: 20/08/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kathua
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Pragati Sangra, **Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1875 of 2026/RG/LP Dated: 20 08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Rupakshi Sharma

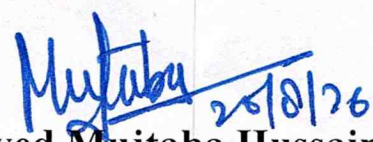
D/o Krishan Chand

R/o H.No. 1847, Ward No. 21, Dhar Road Udhampur, Kallar, Tehsil and District Udhampur

vide notification No. 1965 of 2025/RG/LP dated 17.06.2025 for a period of one year has been extended till **31.08.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 36956-63 RG/LP Dated: 20/08/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Udhampur
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Rupakshi Sharma, **Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1876 of 2026/RG/LP Dated: 20 08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Saba Afreen
D/o Shri Ahsan Ul Haq
R/o Kala Ban, Tehsil Mendhar & District Poonch

vide notification No. 1966 of 2025/RG/LP dated 17.06.2025 for a period of one year has been extended till **31.08.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

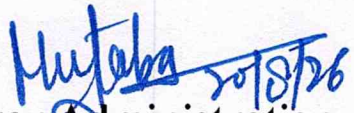
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 36964-71 RG/LP Dated: 20/08/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Poonch
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Saba Afreen, **Advocate**
.....for information and necessary action.


Registrar Administration

④

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1877 of 2025/RG/LP Dated: 20 08.2026

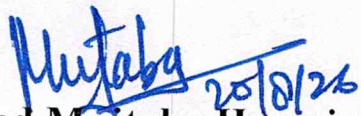
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Saima Khatoon
D/o Shri Mohd Rafiq
R/o Sarh/Bagga Lalana Tehsil Mahore District Reasi

vide notification No. 1970 of 2025/RG/LP dated 17.06.2025 for a period of one year has been extended till 31.08.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 36972-79 RG/LP Dated: 20/08/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Reasi
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Saima Khatoon, **Advocate**
.....for information and necessary action.


Registrar Administration


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1878 of 2026/RG/LP Dated: 20 08.2026

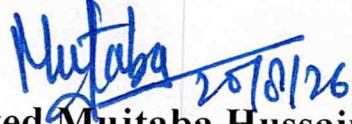
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sandeep Kumar
S/o Shri Daulat Ram
R/o H.No. 39, Sector No.1, Trikuta Nagar, Tehsil and District Jammu

vide notification No. 1975 of 2025/RG/LP dated 17.06.2025 for a period of one year has been extended till **31.08.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 36980-87 RG/LP Dated: 20/08/2026 ✓

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Sandeep Kumar, Advocate
.....for information and necessary action.


Registrar Administration


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1879 of 2026/RG/LP Dated: 20 08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sapna Devi
D/o Shri Krishan Singh
R/o Village Ahadwaha ,Tehsil and District Ramban

vide notification No. 1977 of 2025/RG/LP dated 17.06.2025 for a period of one year has been extended till **31.08.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba
20/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 36988-95 RG/LP Dated: 20/08/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Ramban
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Sapna Devi, **Advocate**
.....for information and necessary action.

Mujtaba
20/08/26
Registrar Administration
(H)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1880 of 2026 /RG/LP Dated: 20 08.2026

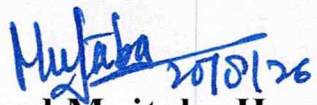
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Saraswati Devi
D/o Shri Sita Ram
R/o Demote Ramban, Tehsil and District Ramban

vide notification No. 1978 of 2025/RG/LP dated 17.06.2025 for a period of one year has been extended till **31.08.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 36996-37003 RG/LP Dated: 20/08/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Ramban
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Saraswati Devi, **Advocate**
.....for information and necessary action.


Registrar Administration


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1881 of 2026/RG/LP Dated: 20 08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sayeed Arbaz
S/o Shri Nazik Hussain Shah
R/o Ujhan, P.O Ujhan, Tehsil Darhal & District Rajouri

vide notification No. 1979 of 2025/RG/LP dated 17.06.2025 for a period of one year has been extended till **31.08.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 20/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 37004-11 RG/LP Dated: 20/08/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Rajouri
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Sayeed Arbaz, **Advocate**
.....for information and necessary action.

Mujtaba 20/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1882 of 2026/RG/LP Dated: 20 08.2026

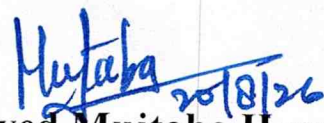
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shabnam
D/o Shri Jamal Ud Din
R/o Village Gulabgarh, Tehsil Mahore & District Reasi

vide notification No. 1983 of 2025/RG/LP dated 17.06.2025 for a period of one year has been extended till **31.08.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

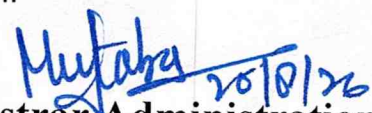
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 37012-19 RG/LP Dated: 20/08/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Reasi
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Shabnam, **Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 18830/2026/RG/LP Dated: 20 08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Simran Parihar
D/o Shri Bal Krishan
R/o Tulsi Nagar (Matta), Ward No. 3, Tehsil and District Kishtwar

vide notification No. 1989 of 2025/RG/LP dated 17.06.2025 for a period of one year has been extended till **31.08.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 20/8/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 37020-27 RG/LP Dated: 20/08/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kishtwar
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Simran Parihar, **Advocate**
.....for information and necessary action.

Mujtaba 20/8/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1884 of 2026/RG/LP Dated: 20 08.2026

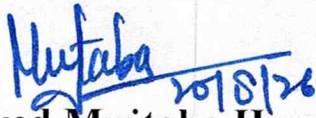
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Suksham Akai
S/o Shri Raj Kumar
R/o Village Deoray Nappu, Tehsil Marh & District Jammu

vide notification No. 1994 of 2025/RG/LP dated 17.06.2025 for a period of one year has been extended till **31.08.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

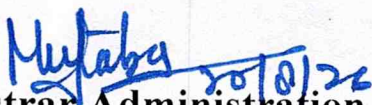
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 37028-35 RG/LP Dated: 20/08/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Suksham Akai, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1885 of 2026 RG/LP Dated: 20 08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Toubha Fatima Lone
D/o Shri Mushtaq Ahmed Lone
R/o H.No. 48, Ward No.08, Near High School Tehsil and District Rajouri

vide notification No. 2001 of 2025/RG/LP dated 17.06.2025 for a period of one year has been extended till **31.08.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 20/8/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 37036-43 RG/LP Dated: 20/08/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Rajouri
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Toubha Fatima Lone, **Advocate**
.....for information and necessary action.

Mujtaba 20/8/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1886 of 2026/RG/LP Dated: 20 08.2026

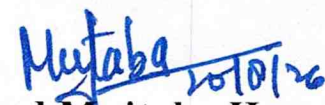
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Vanshika Gupta
D/o Shri Sunil Gupta
R/o H.No. 108, Gali Lakhdatta Bazar, Mohalla Malhotra ,Tehsil and District
Jammu

vide notification No. 2002 of 2025/RG/LP dated 17.06.2025 for a period of one year has been extended till 31.08.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 37044-51 RG/LP Dated: 20/08/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Vanshika Gupta, **Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1887 of 2026/RG/LP Dated: 20 08.2026

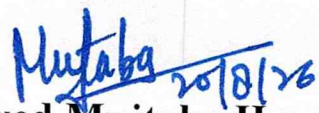
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Vishal Sharma
S/o Shri Suresh Kumar
R/o Barshalla, Tehsil Thathri & District Doda

vide notification No. 2003 of 2025/RG/LP dated 17.06.2025 for a period of one year has been extended till **31.08.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 37052-59 RG/LP Dated: 20/08/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Bhaderwah**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Doda
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Vishal Sharma, **Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1888 of 2026/RG/LP Dated: 20 08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Dhanu Shree Sharma

D/o Shri Anil Sharma

R/o JMC-378/2, Anand Vihar, Bohri Chungi, Tehsil and District Jammu

vide notification No. 2405 of 2025/RG/LP dated 22.07.2025 for a period of one year has been extended till **31.08.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 20/8/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 37060-67 RG/LP Dated: 20/08/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Dhanu Shree Sharma, **Advocate**
.....for information and necessary action.

Mujtaba 20/8/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1889 of 2026/RG/LP Dated: 20 08.2026

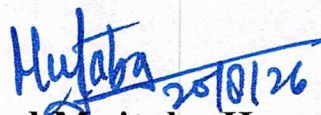
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Dikshaya Pandita
D/o Shri Rakesh Pandita
R/o H.No. 224, Patel Nagar, Talab Tillo, Nowabad, Tehsil Jammu Khas & District Jammu

vide notification No. 2407 of 2025/RG/LP dated 22.07.2025 for a period of one year has been extended till **31.08.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

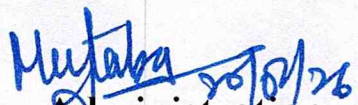
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 37068-75 RG/LP Dated: 20/08/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Dikshaya Pandita, **Advocate**
.....for information and necessary action.


Registrar Administration

④

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1890 of 2026/RG/LP Dated: 20 08.2026

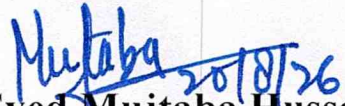
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Hem Raj
S/o Shri Babu Ram
R/o Village Kohag, P/o Kohag, Tehsil Billawar & District Kathua

vide notification No. 2409 of 2025/RG/LP dated 22.07.2025 for a period of one year has been extended till **31.08.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

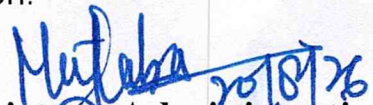
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 37076-83 RG/LP Dated: 20/08/2026 ✓

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Kathua
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Hem Raj, **Advocate**
.....for information and necessary action.


Registrar Administration


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1891 of 2026 /RG/LP Dated: 20 08.2026

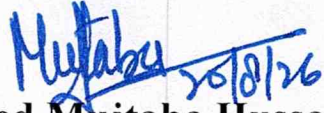
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Jasar Arfat
S/o Shri Abdul Latif
R/o Aghar Ballian, Nawabad, Tehsil and District Reasi

vide notification No. 2411 of 2025/RG/LP dated 22.07.2025 for a period of one year has been extended till **31.08.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 37084-91 RG/LP Dated: 20/08/2026 ✓

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Reasi
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Jasar Arfat, **Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1892 of 2026/RG/LP Dated: 20 08.2026

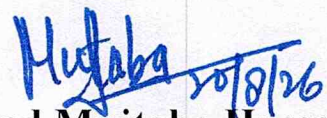
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Musharraf Ul Islam Khatana
S/o Shri Shakeel Ahmed Khatana
R/o Ward No. 5, Christian Mohalla, Tehsil and District Reasi

vide notification No. 2416 of 2025/RG/LP dated 22.07.2025 for a period of one year has been extended till **31.08.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 37092-99 RG/LP Dated: 20/08/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Reasi
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Musharraf Ul Islam Khatana, **Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1893 of 2026/RG/LP Dated: 20 08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rahul Sambyal
S/o Shri Sukhdev Singh
R/o Ward No. 13, Near LIC office, Chak Manga Rakwal, Tehsil and District Samba

vide notification No. 2418 of 2025/RG/LP dated 22.07.2025 for a period of one year has been extended till 31.08.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 20/8/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 37100-07 RG/LP Dated: 20/08/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Samba
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Rahul Sambyal, Advocate
.....for information and necessary action.

Mujtaba 20/8/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1894 of 2025/RG/LP Dated: 20 08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Raksha Thakur
D/o Shri Balwan Singh
R/o Village Arnas, Wazir Mohalla, Tehsil Arnas & District Reasi

vide notification No. 2421 of 2025/RG/LP dated 22.07.2025 for a period of one year has been extended till **31.08.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 20/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 37108-15 RG/LP Dated: 20/08/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Reasi
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Raksha Thakur, **Advocate**
.....for information and necessary action.

Mujtaba 20/08/26
Registrar Administration

②

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1895 of 2026/RG/LP Dated: 20 08.2026

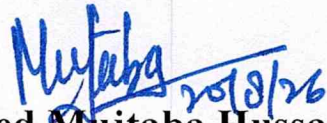
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Vinayak Sharma
S/o Shri Madan Lal
R/o Ghambir Brahmana, Panj Grian, Tehsil Manjakot & District Rajouri

vide notification No. 2430 of 2025/RG/LP dated 22.07.2025 for a period of one year has been extended till **31.08.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 37116-23 RG/LP Dated: 20/08/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Rajouri
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Vinayak Sharma, **Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1896 of 2026/RG/LP Dated: 20 08.2026

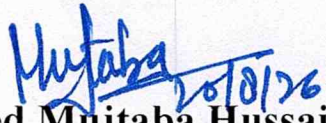
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Vinod Kumar
S/o Shri Karan Kumar
R/o Village Bachyal, P.O Paryal, Tehsil Marh & District Jammu

vide notification No. 2431 of 2025/RG/LP dated 22.07.2025 for a period of one year has been extended till **31.08.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 37124-31 RG/LP Dated: 20/08/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Vinod Kumar, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1897 of 2026/RG/LP Dated: 20 08.2026

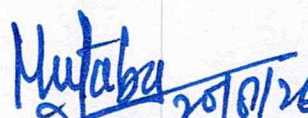
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rahul Dev
S/O Shri Sham Lal
R/O H.No 813, Janipur Colony, Near Guradwara, Tehsil & District Jammu

vide notification No. 2747 of 2025/RG/LP dated 22.08.2025 for a period of one year has been extended till **31.08.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

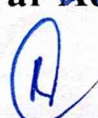
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 37132-39 RG/LP Dated: 20/08/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Rahul Dev, **Advocate**
.....for information and necessary action.


Registrar Administration


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1898 of 2026 RG/LP Dated: 20 08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rannvijay Singh Sambyal
S/O Shri Vijay Singh Sambyal
R/O Sector E -Extension, Near Renault Service Station, Sainik Colony, Tehsil
Bahu & District Jammu

vide notification No. 2750 of 2025/RG/LP dated 22.08.2025 for a period of one year has been extended till **31.08.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 37/40-47 RG/LP Dated: 20/08/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Rannvijay Singh Sambyal, **Advocate**
.....for information and necessary action.


Registrar Administration



HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 18990/2026/RG/LP Dated: 20 08.2026

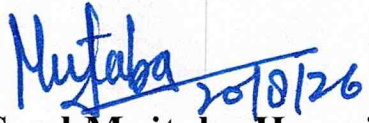
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sumant Prashar
S/O Shri Kishore Kumar Sharma
R/O Firing Line Bhajwal Sundebani, Tehsil Sunderbani & District Rajouri.

vide notification No. 2764 of 2025/RG/LP dated 22.08.2025 for a period of one year has been extended till 31.08.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

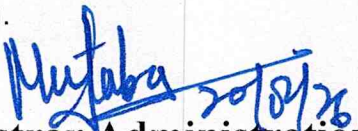
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 37148-55 RG/LP Dated: 20/08/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Sumant Prashar, **Advocate**
.....for information and necessary action.


Registrar Administration

(1)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1900 of 2026 /RG/LP Dated: 20 08.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Vivek Jamwal

S/O Shri Ashok Singh Jamwal

R/O House No.47A, Saraswati Lane, Talab -Tillo, Bohri, Tehsil & District Jammu

vide notification No. 2771 of 2025/RG/LP dated 22.08.2025 for a period of one year has been extended till **31.08.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 20/8/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 37156-63 RG/LP Dated: 20/8/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Vivek Jamwal, **Advocate**
.....for information and necessary action.

Mujtaba 20/8/26
Registrar Administration
(a)